

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3195
ANSWERED ON:24.04.2012
CHILD ABUSE
Jindal Shri Naveen

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of child abuse have been reported in the country;
- (b) if so, the total number of such cases reported during each of the last three years and the current year alongwith their present status, State-wise;
- (c) whether the Government has analysed the reasons behind this trend; and
- (d) if so, the details thereof and the corrective measures taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): There has been several reported incidents of abuse of children in the country. As per information provided by the National Crime Records Bureau (NCRB) the total number of cases on abuse of children collated under rape and exposure and abandonment of children, States / UT – wise for the years 2008, 2009 and 2010 are given in Annexure.

As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the welfare of children and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States /UTs.

Ministry of Home Affairs has recently issued an Advisory on missing children on 31st January, 2012 wherein the States / UTs have been advised on various measures needed to prevent trafficking and trace the children. These includes computerization of records, DNA profiling, involvement of NGOs and other organizations, community awareness programmes etc. to facilitate the tracing of missing children.

In a separate detailed advisory dated 14th July, 2010 sent by the Central Government to all States /UTs wherein they have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children`s parks/play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls. For this purpose the States/UTs have been advised to take following steps:

- i. Increase the number of beat constables;
- ii. Increase the number of police help booths / kiosks, especially in remote and lonely stretches;
- iii. Increase police patrolling, especially during nights;
- iv. Posting police officers especially women, fully equipped with policing infrastructure in crime-prone areas in adequate number.